

Potential of the adjoining villages will also be taken into consideration for planning the LPG distributorships.

[Translation]

Uttaranchal State

599. SHRI SANTOSH KUMAR GANGWAR:
SHRI RAM PRASAD SINGH:

Will the Minister of HOME AFFAIRS be pleased to State:

(a) whether a proposal for creation of a separate Uttaranchal State is under the consideration of the Union Government;

(b) whether the Union Government have also received a proposal from the Government of Uttar Pradesh in this regard; and

(c) if so, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) The Government of Uttar Pradesh has forwarded two Resolutions adopted by the State Legislature in 1991 and 1994 for creation of a separate State called Uttaranchal/Uttarakhand comprising the eight hill districts of the State.

(c) while appropriate efforts are on, no definite time-frame can be laid down in a sensitive and delicate matter like this one.

[English]

Regulation of Cable TV Network

600. SHRI SOBHANADREESWARA RAO VADDE:
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have any proposal to regulate cable T.V. network in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b) Yes, Sir. The Cable Television Networks (Regulation) Ordinance, 1994 was promulgated on 29th September, 1994. Its salient features are:—

- universal registration of Indian cable operators;
- restriction of foreign equity in cable networks to 49%;
- emphasis on self regulation;
- simple procedural requirements;
- basic programme and advertisement code;
- upgradation of existing hardware within three years;
- reasonable deterrents against violation of the law;
- adequate safeguards against harassment of cable operator.

Sardar Sarovar Project

601. SHRI JAGMEET SINGH BRAR:
DR. MAHADEEPAK SINGH SHAKYA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a final decision has been taken by the Government regarding construction of Sardar Sarover Project;

(b) if so, the details thereof alongwith the height and shape of this project;

(c) the present estimated cost of the project and the expenditure incurred thereon so far;

(d) the details of the resources alongwith the amount to be released by each of them;

(e) whether the payment schedule of the above amount has also been made;

(f) if so, the details thereof; and

(g) the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): (a) and (b) The Planning Commission accorded investment clearance to Sardar Sarover Project in October, 1988 which comprises a gravity dam with height of 125 metre above River Bed and a 460 kilometre long lined main canal with a head discharge of 1133 cubic metres per second (40,000 cubic feet per second). The project will have an installed capacity of 1450 megawatt of power to be shared by Madhya Pradesh, Maharashtra and Gujarat in the ratio of 57:27:16 and provide irrigation to an area of 17.92 lakh hectares in Gujarat. The main canal will also carry Rajasthan's share of Narmada Waters, viz. 616.74 Million Cubic Metres (0.5 Million Acre Feet) for irrigating 0.73 lakh hectares of area in drought prone districts of Barmer and Jalore in Rajasthan.

(c) The approved estimated cost of the project at 1986-87 price level is Rs. 6406.04 crores against which an expenditure of Rs. 3641.02 crores has been incurred upto December, 1994.

(d) The cost of power component of the project is to be shared in the ratio of 57:27:16 by the Governments of Madhya Pradesh, Maharashtra and Gujarat while the cost of the irrigation component of dam is to be shared by Gujarat and Rajasthan in the ratio of 19:1. The actual cost of the Main canal is to be shared by Gujarat and Rajasthan on cubic feet per second mile bases. The cost of the Branch canals and distribution system is to be entirely borne by Gujarat.

The details of share due from the Party States to Government of Gujarat as on 31.12.1994 are as under:—

| | |
|----------------|-----------------------|
| Madhya Pradesh | Rs. 291.22 Crores |
| Maharashtra | Rs. 88.89 Crores |
| Rajasthan | Rs. 139.00 Crores |
| TOTAL | Rs. 514 Crores |

(e) and (f) The Party States are required to release their shares quarterly in advance based on budgetary provision.